

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (DIVYANGJAN)
RAJYA SABHA

UNSTARRED QUESTION No. 1251
TO BE ANSWERED ON: 08.12.2021

**SKILL DEVELOPMENT, REHABILITATION AND EMPOWERMENT OF THE
SPECIALLY ABLED**

1251. SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the efforts made by Government for skill development, rehabilitation and empowerment of the specially abled; and
- (b) the details of the efforts made in Uttar Pradesh?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SUSHRI PRATIMA BHOUMIK)

(a) Relief to the persons with disabilities is a State subject by virtue of entry '9' of the State list of the Constitution of India. However, the Central Government supplements the efforts of the State Governments for the welfare of persons with disabilities.

The Department of Empowerment of Persons with Disabilities (DEPwD) implements various schemes/projects including through its National Institutes (NIs), Composite Regional Centres (CRCs), National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation & Mental Disabilities, National Handicapped Finance and Development Corporation (NHFD) and Artificial Limbs Manufacturing Corporation of India (ALIMCO) as well as through State Governments/autonomous bodies/ organizations/ institutes/ Implementing Agencies/Non-Governmental Organizations for skill development, rehabilitation and welfare of Persons with Disabilities (PwDs) throughout the country, including in the State of Uttar Pradesh.

Details of the major schemes of this Department are at Annexure.

(b) During the last three years (2018-19 to 2020-21), the Department has released Rs. 332.32 crores under various schemes to implementing agencies/ beneficiaries in the state of Uttar Pradesh which has covered 6.27 lakh beneficiaries. Further, Rs. 26.53 crores has been released to various implementing agencies for retrofitting of 58 buildings in under the Accessible India Campaign and Barrier Free Environment in Uttar Pradesh.

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question No. 1251 for answer on 08.12.2021 regarding '**Skill development, rehabilitation and empowerment of the specially abled**' raised by SMT. GEETA ALIAS CHANDRAPRABHA.

Details of the major schemes of the Department implemented throughout the country including in the State Uttar Pradesh:

1. Deendayal Disabled Rehabilitation Scheme (DDRS):

Under the scheme, financial assistance in the form of Grant-in-Aid is provided to the Programme Implementing Agencies (PIAs) for their projects relating to rehabilitation of Persons with Disabilities (PwDs) to enable them to reach and maintain their optimal, physical, sensory, intellectual, psychiatric and socio functional levels.

2. Scholarships for Students with Disabilities:

Under the Scheme, scholarship is provided to students with disabilities. This umbrella Scheme has six components namely Pre-matric (Classes IX & X), Post-matric (Classes XI to Post Graduate Degree/Diploma), Top Class Education (Graduate and Post Graduate Degree/Diploma in notified Institute of Excellence in Education), National Fellowship (M. Phil/Ph. D in Indian Universities), National Overseas Scholarship (Master Degree and Ph. D in Foreign Universities) and Free Coaching (for competitive exams for group A and B posts and entrance examinations for admission to technical and professional courses).

3. Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances Scheme (ADIP):

Under the Scheme, funds are released to various Implementing Agencies to assist the eligible persons with disabilities (Divyangjan) throughout the country including procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhancing their economic potential.

4. Scheme for Implementation of Rights of Persons with Disabilities Act, 2016 (SIPDA):

SIPDA is an umbrella Central Sector Scheme which is implemented for providing financial assistance for undertaking various activities outlined in the Rights of Persons with Disabilities (RPwD) Act, 2016. The RPwD Act, 2016 endorses the rights of persons with disabilities for access to education, vocational training, and employment, public transport, built environment, information and communication and upholds their independence and dignity. The scheme is implemented through the following major components:

4(i) National Action Plan for Skill Development of Persons with Disabilities (PwDs):

The Department launched the National Action Plan (NAP) for Skill Development of Persons with Disabilities (PwDs) in March, 2015 which is implemented across the country. Under NAP, skilling of persons with disabilities is conducted through a network of Empanelled Training Partners comprising Government organizations (National Institutes/ National Handicapped Finance and Development Corporation / Composite Regional Centres/ Other Government Organizations) and Non-Governmental Organizations (NGOs).

4(ii) Unique Disability ID Project (UDID):

Unique Disability ID (UDID) Project was launched with the objective to create a national data base for persons with disabilities (PwDs) and to issue UDID cards to persons with disabilities.

4(iii) Accessible India Campaign (AIC):

The Rights of Persons with Disabilities (RPwD) Act, 2016 mandates accessibility under Sections 40 to 46. With a view to creating barrier free environment for independent and safe living of PwDs, Government launched the Accessible India Campaign (AIC) on 3rd December, 2015. AIC is being implemented under 3 pillars of built up environment, transportation system and Information & Communication Technology (ICT) ecosystem.
